

# THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

No.HCM.III/166/2019-Judl./Part-I/391

Dated Shillong, the 30<sup>th</sup> November, 2021

In supersession of the Constitution of Benches as ordered vide Notice No.HCM.III/166/2019-Judl./Part-I/388 dated, Shillong, the 4<sup>th</sup> November, 2021, the Hon'ble, the Chief Justice, is pleased to constitute the following **DIVISION BENCHES** and **SINGLE BENCHES**, w.e.f. Wednesday, 1<sup>st</sup> December, 2021, until further orders:

| DIVISION BENCHES |   |  |
|------------------|---|--|
| Sl. NO           | NAME OF HON'BLE JUDGES  | JURISDICTION   |
| 1.               | DIVISION BENCH – I:<br>Hon'ble, the Chief Justice, Mr. Sanjib Banerjee and Hon'ble Mr. Justice H.S. Thangkhiew.<br>[COURT ROOM NO. 1] | 1. All matters relating to tribal issues to be taken up by a Division Bench.   |
| 2.               | DIVISION BENCH – II:<br>Hon'ble, the Chief Justice, Mr. Sanjib Banerjee and Hon'ble Mr. Justice W. Diengdoh.<br>[COURT ROOM NO. 1]    | 1. Public Interest Litigations (PIL);<br>2. Criminal Appeals;<br>3. Commercial Appeals under the Commercial Appellate Division of the High Court;<br>4. All matters relating to tax and revenue;<br>5. All writ petitions relating to the Recovery of Debts and Bankruptcy Act, 1993 including from the Debts Recovery Tribunal, the Debts Recovery Appellate Tribunal, the National Company Law Tribunal and the National Company Law Appellate Tribunal and also under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002; and<br>6. All other matters required to be taken by a Division Bench. |
| SINGLE BENCHES   |   |  |
| Sl. NO           | NAME OF HON'BLE JUDGES  | JURISDICTION   |
| 1.               | Hon'ble, the Chief Justice, Mr. Sanjib Banerjee.<br>[COURT ROOM NO. 1]  | 1. Petitions filed under Arbitration & Conciliation Act, 1996; and<br>2. Company Petitions.  |
| 2.               | Hon'ble Mr. Justice H.S. Thangkhiew<br>[COURT ROOM NO. 2]   | 1. Civil Writ Petitions (from the year 2019 onwards);<br>2. Civil Revision Petitions;<br>3. First Appeals;<br>4. Second Appeals;   |



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|----|---|---|
|    |   | 5. Civil Contempt Cases;<br>6. Transfer Petitions; and<br>7. All Single Bench matters not falling within the determination of any other Single Bench.   |
| 2. | <b>Hon'ble Mr. Justice W. Diengdoh</b><br><b>[COURT ROOM NO. 2]</b> | 1. Civil Writ Petitions ( <b>upto the year 2018</b> );<br>2. Bail matters – both Regular and Anticipatory;<br>3. Criminal matters including revisions, appeals and misc. cases; and<br>4. MACT Appeals. |

BY ORDER

Memo.No.HCM.III/166/2019-Judl./Part-I/391-A

**JOINT REGISTRAR (LISTING)**  
Dated Shillong, the 30<sup>th</sup> November, 2021

**Copy to: -**

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
5. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
6. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
8. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
9. All Court Masters concerned for information and necessary action.
- ✓ 10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.

  
30/11/2021  
**JOINT REGISTRAR (LISTING)**

664  
30/11/21